

(2) CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1759/2004

New Delhi, this the 26th day of July, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

V.K. Aggarwal  
WZ-75, G-Floor  
Gali No.4, Shiv Nagar  
New Delhi.

(By Advocate Sh. M.K. Bhardwaj) ...Applicant

V E R S U S

Union of India through

1. The Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi - 16.
2. Joint Commissioner (Admn)  
KVS Hqrs, New Delhi.
3. Assistant Commissioner  
Delhi Region, KVS  
JNU Campus, New Mehrauli Road.
4. Assistant Commissioner  
KVS, Chandigarh Region  
SCO No.72-73  
Dakshin Marg, Sector-31  
Chandigarh - 160 030.

... Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the 1d. counsel for the applicant.

2. The applicant has filed this OA with prayers that respondents be directed to restore 50 days E.L. to his leave account and to make payment for these days to him with 24 % interest. It appears that deductions which have been made by the respondents from his leave account in the year 2002 when he was about to retire do not match with the orders issued/entries made in his service book. To give an instance, 1d. counsel has pointed out that the applicant had been deputed on duty in connection with examination and office work and it had been ordered that he would get E.L. for the said period ; but this period has not been credited to his leave account and, instead, it has been shown as E.L.

and deducted from his leave account.

3. The applicant has submitted representations to the respondents in the matter giving <sup>the</sup> details as are included in this OA, copies of which are placed at page 36-58. Surprisingly, the respondents have not cared to give any reply to the applicant's representations so far. Hence this OA.

4. Having regard to the fact that verifications, if any, needed to be carried out in the leave account of the applicant should have been carried out in the respective years and not at the fag end of his service and also that the applicant has submitted a number of representations to the respondents furnishing discrepancies committed by the respondents in the maintenance of his leave record and finally subjecting him to dis-advantage when 50 days' E.L. had been shown as having been deducted in his leave account and accordingly having not been allowed to be encashed by the applicant, I am of the considered opinion that the ends of justice shall be met if this OA is disposed of at the admission stage itself without issuing any notice to the respondents with a direction that they consider the representations of the applicant as are pending with them together with this OA, treating the same as a supplementary representation as filed by the applicant, and dispose them of suitably with reference to the records as are available with them as also as have been made available by the applicant and with reference to the extant rules and instructions on the subject by issuing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

  
(Sarweshwar Jha)  
Administrative Member

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